

Sl.No.of order	Date of order	ORDER WITH SIGNATURE	Office notes as to action (if any) taken on order
	22/2/00	Hon. D.S. Misra-Am. Hon. G.S. Sharma-Jm	
A3		Now is present for the parties despite giving sufficient time - even the counter affidavit has not been filed so far. We feel that the case has been settled of Court and parties are no more interested in prosecuting this case. The case is accordingly dismissed in default of the parties.	
26/2/00		Jm	
		Am	